

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**T.A. No. 61/915/2020**

This the 26<sup>th</sup> March, 2021.

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Subash Chander s/o Hans Raj, r/o Dhalli, P.O. Dayalachak, Tehsil Hiranagar, District Kathua.

.....Applicant

(Advocate: Ms. Shivani Jalali )

**Versus**

1. State of Jammu & Kashmir through Commissioner cum Secretary State Education Department, Jammu & Kashmir/Jammu.
2. Director School Education, Jammu.
3. Chief Education Officer, Kathua.
4. Chief Medical Officer, Kathua.

.....Respondents

**O R D E R [O R A L]**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**



Learned counsel for the applicant states that her client would be satisfied if the present TA is disposed of with a direction to the respondents to consider the case of the applicant for release of conveyance allowance in accordance with rules and circulars applicable to applicant.

2. We have heard the learned counsel for the parties and perused the judicial file.
3. The present petition is disposed of with a direction to the respondents to consider and decide the case of the applicant for release of conveyance allowance to him, as per his entitlement under the rules and circulars applicable. The order so passed be communicated to the applicant.
4. We have not expressed any opinion on the merits of the case.

**(ANAND MATHUR)**  
MEMBER (A)

**(RAKESH SAGAR JAIN)**  
MEMBER (J)

KKS